

J&K HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

CIRCULAR

No.: 24 of 2026/RG

Dated: 12.08.2026

The Presiding Officers of all the Courts functioning in the UTs of J&K and Ladakh are impressed upon to ensure that they record evidence of authorised Nodal Officers of the Telecom Service Providers through Video Conferencing, wherever considered appropriate, subject to due adherence to the provisions of the Bharatiya Sakshya Adhiniyam, 2023 and the Jammu and Kashmir High Court (Nyaya Shruti) Rules, 2025.

By Order.


(M.K Sharma)

Registrar General

Dated: 12.08.2026

No.: 35243-70 /RG/GS

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
.....for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Director, J&K Judicial Academy, Srinagar;
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
6. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
..... for information.
8. All Principal District and Sessions Judge, UTs of J&K and Ladakh for information and with the request to get the same circulated amongst the Judicial Officers working under their respective jurisdiction.
9. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar for information.
10. Incharge NIC, High Court of J&K and Ladakh, Srinagar for information and with the request to upload the same on the official website of the High Court.
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
12. Order file.


Registrar General